

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

**THE HONOURABLE MR. JUSTICE A.K. JAYASANKARAN NAMBIAR
&
THE HONOURABLE MR. JUSTICE SHAJI P. CHALY**

MONDAY, THE 6th DAY OF APRIL, 2020/17th CHAITHRA, 1941

W.P.(C). TMP-5 OF 2020

PETITIONERS:

1. Vijesh P.S, S/o Subramanyan, aged 38 years, Karithalanilam, Kappaserryparambu, C.P.Ummer Road, Kochi 682035.
2. Yoodha Thadevus Binu P.F, S/o. P.V.Francis Puthusserry, Pizhala P.O, Ernakulam 682027.
3. Deepu V.A. S/O V.U.Achuthan Padathalaparmbil, Vaduthala P.O, Ernakulam 682023.
4. Mangala P.K, D/O P.N.Kailasan Pulitharanikathil, Mulavukad P.O, Ernakulam 682012.
5. Soosi P.A, D/o Antony Panachikkaparambu, TOG Road, Kalamassery, Ernakulam 683104.
6. Nalini P.V., D/o P.V.Velayudhan, Varammalprambu, Elamakkara, Ernakulam: 682026.
7. Omana V.C., D/o Chathan Vayalithara, Edayakkunnam, South Chittoor P.O, Ernakulam 682027.
8. Solly Martin, D/o P.T.Xavier, EashwariNiwas, Shine Road, Vyttila P.O., Ernakulam:682019.
9. Sindhu V.U, D/o P.K.Udayan Poothanpally, Ponnurunni,Vyttila P.O., Ernakulam:682019.
10. Vineeth P.V, S/o Venugopal P.V. , Peechampilly house, K.K.Road, Thrikkakkara P.O., Ernakulam:682021.

By Adv. Sri. Jelson J. Edapadam

RESPONDENTS:

1. State of Kerala, Represented by Its Secretary, Local Self Government (Urban) Department, Thiruvananthapuram 695001
2. The District Collector, Civil Station, Kakkanad,Ernakulam-682030
3. The Kalamassery Municipality, represented by its Secretary, Kalamassery P.O, Ernakulam 683104
4. The Secretary, Kalamassery Municipality, Kalamassery P.O, Ernakulam 683104
5. The Chairperson, Kalamassery Municipality, Kalamassery P.O, Ernakulam: 683104

By Sri.Renjith Thampan, Addl. Advocate General
Sri.P. Narayanan, Sr. Government Pleader
Sri. Alfy Aboobacker, Standing Counsel for Kalamassery Municipality

This Writ Petition having come up for orders on 06/04/2020, the Court on the same day passed the following:-

p.t.o.

A.K. JAYASANKARAN NAMBIAR & SHAJI P. CHALY, JJ.

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W.P.(C) TMP - 5 of 2020

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Dated this the 6th day of April, 2020

ORDER

JAYASANKARAN NAMBIAR, J

This writ petition was adjourned to today for the respondent Municipality to inform us as to whether they required the assistance of the petitioners, who had been employed by them on daily wage basis, as sanitation workers, to combat the situation now presented through Covid Pandemic.

2. Learned counsel for the respondent Municipality submits that, as of now the respondent Municipality has enough sanitation workers to deploy during the current period and they have clear instructions that in the event of further man power being required, they can employ personnel from the kudumbasree units. Therefore, we find that due to the availability of the kudumbasree personnel that can be deployed, there would be no requirement of the services of the petitioners to deal with the situation today. This submission of the learned Standing Counsel for the respondent Municipality is recorded and the matter posted to the last week of May, 2020 for consideration of the issue regarding regularization that is urged in the writ petition.

Post the matter in the last week of May.

A.K. JAYASANKARAN NAMBIAR, JUDGE.

SHAJI P. CHALY, JUDGE.